Petition No.120/MP/2017


Date of Hearing : 15.2.2018

Coram : Shri P. K. Pujari, Chairperson
         Shri A. K. Singhal, Member
         Shri A. S. Bakshi, Member
         Dr. M. K. Iyer, Member

Petitioner : Indian Wind Power Association (IWPA)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri M.G. Ramachandran, Advocate, IWPA
                 Ms. Poorva Saigal, Advocate, IWPA
                 Shri Ashok Rajan, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking direction against National Load Despatch Centre (NLDC) to accept the applications of the members of the Petitioner and to issue RECs for the months of July 2016 to October 2016. Learned counsel further submitted that on the similar issue, the Commission vide order dated 20.3.2017 in Petition No. 177/MP/2016 had directed NLDC to accept the Energy Injection reports issued in June 2016 and issue RECs for the year 2014-15 (past period).

2. The representative for the respondent submitted that REC Regulations does not vest any discretionary power to the respondent to relax, extend or condone the delay in the compliance with any of its provisions.

3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)